

Extra No. 9

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PART V

Bills introduced in the Gujarat Legislative Assembly

The following Bill Which was introduced on the 25th February, 2016 by

GUJARAT BILL NO. 9 OF 2016.

**THE GUJARAT SCHOOL GOING PUPILS HEALTH
PROGRAMME BILL, 2016.**

A BILL

*to provide for health check up and treatment to the school going pupils
in the State.*

It is hereby enacted in the Sixty-seventh Year of the Republic of
India as follows:-

1. (1) This Act may be called the Gujarat School Going Pupils Health
Programme Act, 2016.

*Short
title and
commencement.*

- (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

Definitions. 2. In this Act, unless the context otherwise requires, –

- (a) “Act” means the Gujarat School Going Pupils Health Programme Act, 2016.
- (b) “team” means the Medical Health Check Up team for the respective taluka.
- (c) “School going pupils” means the students up to the standard 12 enrolled in any Government or Private school.

Teams of health check up.

3. (1) In every taluka there shall be Medical Health Check Up team for health check up of school going pupils in the respective taluka.

(2) The Medical Health Check Up team shall comprise of following members, namely :-

- (i) Taluka Medical Officer
(President)
- (ii) Taluka Education Officer
(Vice – President)
- (iii) All the Govt. Medical Officers
of the respective taluka (members)
- (iv) All the Govt. medical
technicians of the respective
taluka (members)

Functions. 4. The following shall be functions of the medical health check up team, namely :-

- (i) The Medical Health Check Up team of the taluka shall examine and check up all the school going pupils of the taluka every six month regularly.
- (ii) The reports in the health check up and medical examination shall be sent to all the parents of the pupil along with the school progress report sent by the school.
- (iii) The team also prescribe medicines and provide treatment to the pupils found suffering from any disease or found unhealthy.
- (iv) In case the team found any serious ailment which requires urgent treatment, it shall immediately inform the principal of the school, parents of the pupil and provide necessary medicine and health treatment immediately.

shall be provided free medical treatment and medicines from the *medical help.*
Government hospitals.

STATEMENT OF OBJECTS AND REASONS

Future of any nation lies in healthy childhood, who are future citizen of the nation. It is said that prevention is better than cure. Any kind of ailment if detected at early stage can be cured very easily and effectively. In view of this, it is important that a solid programme of health check up for young school going pupils are under taken by the Government and effective steps should be taken for the medical treatment and help to the needy pupils.

This Bill provides for the same.

Gandhinagar
Dated the 1st February, 2016.

SHAMBHUJI THAKOR
M.L.A.

Financial Memorandum

The provisions of clause 5 if invoked will involve expenditure from the Consolidated Fund of the State. Roughly, it is estimated the yearly expenditure of Rs. 2 crores of recurring nature shall be incurred.

Gandhinagar
Dated the 1st February, 2016.

SHAMBHUJI THAKOR
M.L.A.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Sub - Clause (2) of clause (1) empowers the State Government to appoint, by notification in the **Official Gazette**, the date on which the provisions of the Act shall come into force.

Gandhinagar
Dated the 1st February, 2016.

SHAMBHUJI THAKOR
M.L.A.